

12.21 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

Seventh Report

[English]

SHRI M. THAMBI DURAI
(Dharmapuri) : I beg to present the
Seventh Report (Hindi and English versions)
of the Committee on Private Members
Bills and Resolutions.

SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL), 1985-86

[English]

THE MINISTER OF FINANCE (SHRI
VISHWANATH PRATAP SINGH) : I beg
to present a statement (Hindi and English
versions) showing Second Supplementary
Demands for Grants in respect of the Budget
(General) for 1985-86.

[Placed in Library. See No. LT-1508/85]

MR. SPEAKER : Calling Attention.
Prof. Ramkrishna More—not present; SHRI
S. M. Bhattam—not present.

The House shall now take up Matters
under rule 377.

12.22 hrs.

MATTERS UNDER RULE 377

- (i) **Transfer of evacuee properties to the
old inhabitants by simplifying the
procedure**

[English]

MR. SPEAKER : The House shall now
take up matters under rule 377.

SHRI JAI PRAKASH AGARWAL
(Chandni Chowk) : The Government
of India acquired evacuee property after
partition and very few properties remained
with the Custodian/Settlement Officer under
the Ministry of Home Affairs at Delhi.
There have been so many families residing

in the said properties for the last more than
two decades and paying the rent regularly to
the Government of India. They all have put
their hard earnings in keeping up the said
properties which are mostly hundred years
old and it is a fact that the Department of
Custodian/Settlement Offices has not spent
even a single paise on keeping up the said
evacuee properties.

The department concerned tried to put
the said properties on public auction in the
month of July, 1985 but could not succeed.
On one side while we are providing the
houses to the shelterless people through
D.D.A. while on the other hand we are not
considering that these old inhabitants shall
be uprooted and rendered shelterless.

The properties should therefore be sold
out to the old inhabitants considering the
fact that they have put their hard earned
money in keeping up the properties. All
facilities should be provided to them and
the said properties should be transferred in
their respective names by simplifying the
procedure.

[Translation]

- (ii) **Need to declare Gorakhpur district
of UP as a backward district and to
set up a big industrial
unit there**

SHRI MADAN PANDEY (Gorakhpur) :
Mr. Speaker, Sir, Gorakhpur, which is the
major centre of Gorakhpur Division of
Eastern Uttar Pradesh, is facing acute
unemployment due to non-setting up of any
big industry in the public or private sector
after independence. The fertilizer factory
set up in the beginning of the sixth decade
with an investment of Rs. 20 crores has
almost become a sick unit. There is great
resentment among the people of Gorakhpur
Division due to non-inclusion of any
proposal for setting up any industrial unit
there in the Seventh Plan also. Private
sector has got no attraction to set up
industries there because Gorakhpur District
has not been declared as an industrially
backward district and no financial assistance
and other incentives given to backward
districts, can be made available to it. There-
fore, this region has reached the lowest ebb
of poverty due to the burden of increasing
population and unemployment.